

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No./100/4186/2016

New Delhi, this the 21st day of December, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Chander Prakash,
Driver, B.No.24592, SVD,
Aged 35 years, Group 'C',
S/o Shri Dharam Vir,
R/o House No.108, Sadar Pur,
P.O. Alawal Pur, District Palwal,
Haryana. .. Applicant

(By Advocate : Shri Anil Mittal)

Versus

Delhi Transport Corporation,
I.P. Estate, New Delhi-110002
(Through Chairman-Cum-Managing Director). .. Respondent

(By Advocate : Shri Ajesh Luthra)

O R D E R (ORAL)

Justice M.S. Sullar, Member (J)

Heard.

2. Issue notice to the respondent.

3. At this stage, Shri Ajesh Luthra, advocate, who appears and accepts notice on behalf of the respondent, and has stated that the services of the applicant has already been terminated, vide order dated 16.12.2016.

4. Faced with the situation, learned counsel intends to withdraw the instant Original Application (O.A.), without prejudice to the rights of the applicant in any manner, and to enable him to file a fresh O.A. also to challenge the termination order dated 16.12.2016.

5. Therefore, the O.A. is hereby dismissed as withdrawn with aforesaid liberty, as prayed for.

(P.K. BASU)
Member (A)

(JUSTICE M.S. SULLAR)
Member (J)
21.12.2016

/Jyoti/